

10. The Public Premises (Eviction of 'Unauthorised Occupants) Bill, 1958

11. The Estate Duty (Amendment) Bill, 1958.

12. The Banaras Hindu University (Amendment) Bill, 1958.

13. The Manipur and Tripura (Repeal of Laws) Bill, 1958.

14. The Indian Medical Council (Amendment) Bill, 1958.

15. The Rajghat Samadhi (Amendment) Bill, 1958.

16. The Industrial Disputes (Banking Companies) Decision Amendment Bill, 1958.

17. The Sea Customs (Amendment) Bill, 1958.

18. The Appropriation (No. 4) Bill, 1958.

19. The Supreme Court Judges (Conditions of Service) Bill, 1958.

20. The International Finance Corporation (Status, Immunities and Privileges) Bill, 1958.

21. The Trade and Merchandise Marks Bill, 1958.

22. The Merchant Shipping Bill, 1958.

PAPERS LAID ON THE TABLE

REPORT (OCTOBER, 1958) OF THE AGRICULTURAL ADMINISTRATION COMMITTEE

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): Sir, I beg to lay on the Table a copy of the Report (October, 1958) of the Agricultural Administration Committee.

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954,

a copy each of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

(i) Notification G.S.R. No. 699/R. Amdt. XXV., dated the 7th August 1958. [Placed in Library. See No. LT-887/58.]

(ii) Notification G.S.R. No. 780/ R. Amdt. XXVI., dated the 30th August 1958. [Placed in Library. See No. LT-939/58.]

(iii) Notification G.S.R. No. 814/R. Amdt. XXVII, dated the 3rd September 1958. [Placed in Library. See No. LT-968/ 58.]

SECOND ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table, under section 19 of the All-India Institute of Medical Sciences Act, 1956, a copy of the Second Annual Report of the All-India Institute of Medical Sciences, New Delhi, for the period 1st August, 1957 to 31st March, 1958. [Placed in Library. See No. LT-1002/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI DEVELOPMENT AUTHORITY RULES, 1958

SHRI D. P. KARMARKAR: Sir, I also beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of the Ministry of Health Notification No. F. 12-197/57-L.S.G., dated the 18th July 1958, publishing an amendment in the Delhi Development Authority Rules, 1958. [Placed in Library. See No. LT-1003/58.]

NOTIFICATIONS UNDER THE DELHI MUNI- CIPAL CORPORATION ACT, 1957

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy each of the following Notifications of the Ministry of Home Affairs:—